

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:633
ANSWERED ON:21.05.2012
LABOUR UNREST
Abdulrahman Shri

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the trend of labour unrest in the country during the last three years and the current year;
- (b) the number of such disputes reported during the said period, State-wise and year-wise;
- (c) the total loss in production in physical as well as in monetary terms being suffered by the country as a result thereof during the said period, State-wise and yearwise; and
- (d) the steps taken by the Government for the speedy resolution of such disputes?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.633 FOR 21.05.2012 BY SHRI ABDUL RAHMAN REGARDING "LABOUR UNREST."

(a) to (c): A statement showing number of disputes pertaining to strikes and lockouts, State-wise, during the last three years and current year along with Mandays lost and Loss in production (in Rs.) as per the statistics compiled by the Labour Bureau, Ministry of Labour & Employment, is Annexed. As is evident, no clear trend is established from these statistics.

(d): The Industrial Disputes Act, 1947, provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and conciliation by the Industrial Relation Machinery of the appropriate Government for resolution of industrial disputes. Central Industrial Relation Machinery (CIRM) of Ministry of Labour & Employment continuously makes efforts to maintain harmonious industrial relations in establishments falling under the central sphere. Similar arrangement is also available in States for establishments falling under State Sphere.